

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 370/TT/2023**

- Subject** : Petition for approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff from the COD to 31.3.2024 for Asset-1: Addition of 1x500 MVA, 400/230 kV ICT (5th) along with associated bays and equipment at Tuticorin-II GIS Sub-station and Asset-2: Addition of 1x500 MVA, 400/230 kV ICT (4th) along with associated bays and equipment at Tuticorin-II GIS Sub-station under “Evacuation of RE in Tirunelveli and Tuticorin wind energy zone (Tamil Nadu) 500 MW” in the Southern Region.
- Date of Hearing** : **20.8.2024**
- Coram** : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and 12 others
- Parties Present** : Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri Shubham Arya, Advocate, CTUIL  
Shri Reema Singh, Advocate, CTUIL  
Shri Mohd. Mohsin, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri A. Naresh Kumar, PGCIL  
Shri Arjun Malhotra, PGCIL  
Shri M. Sethuraman, TANGEDCO  
Shri R. Kathiravan, TANGEDCO

**Record of Proceedings**

At the outset, the representative of the Petitioner submitted as under:

- (a) The SCOD of the transmission assets was 31.3.2023. However, Assets-1 and 2 were commissioned on 1.9.2023 and 24.12.2023, respectively, with a time over-run due to the delay in the supply of transformers for the Dynamic Short Circuit Withstand Test.



(b)The information called for regarding cost variation, vide RoP for the hearing dated 27.6.2024, has been filed vide affidavit dated 17.7.2024.

(c)As per the Minutes of the 2<sup>nd</sup> Meeting of the Northern Region Standing Committee held on 13.11.2018, it was decided to construct the 3 CB Bays, which resulted in the cost variation from the estimated cost mentioned in the OM issued by the Ministry of Power (MoP).

(d)All the pleadings in the matter have been completed.

2. The learned counsel for CTUIL submitted that CTUIL vide affidavit dated 16.8.2024 has filed the information called for vide RoP for the hearing dated 27.6.2024, and there is no mismatch between the generation and transmission systems.

3. The learned counsel for TANGEDCO objected to the Petitioner's contention to opt for the Dynamic Short Circuit Withstand Test as it deviated from the CEA Guidelines. The said guidelines were applicable for the projects for which the bids were invited after 31.8.2023. He further submitted that Regulation 19(5) of the 2019 Tariff Regulations specifies that no tariff shall be allowed for the asset which is not put in use.

4. In rebuttal, the representative of the Petitioner argued that the transformer, being a crucial component for the grid stability, is required to undergo the testing and the terms of Regulation 19(5) of the 2019 Tariff Regulations are not applicable in the instant case.

5. After hearing the parties, the Commission directed the Petitioner to furnish the following information on an affidavit within two weeks:

(a) Clarify the reasons for considering the 400 kV line bays under Assets-1 and 2 along with the complete capital cost of the respective line bays as the Investment Approval as well as the OM of the MoP and CTUIL dated 11.9.2019 and 3.2.2022, respectively, the 2 Nos. 400/220 kV ICTs (4<sup>th</sup> & 5<sup>th</sup>) along with the associated ICT bays are covered under the scope of work of the instant transmission project, whereas in terms of the DPR, the 400 kV line bay has also been considered under the instant transmission project.

(b) Submit the true copy of the MoP office order dated 28.10.2021 and the OM dated 3.2.2022 issued by the CTUIL for implementation of Asset-2 under the Regulated Tariff Mechanism (RTM) in line with the MoP office order dated 28.10.2021.

6. The Commission further directed the parties to submit their respective written submissions, if any, within a week thereafter, with a copy to the other side.

7. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
**(T. D. Pant)**  
**Joint Chief (Law)**

